

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

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Commercial Complex (BDA)

Indiranagar

Bangalore - 560 038

Dated : 9 FEB 1989

APPLICATION NO (s)

709

88(F)

W.P. NO (s)

Applicant (s)

Respondent (s)

Shri H.S. Ananthapadmanabha

v/s

The Director General, Indian Council of  
Forestry, Research & Education, Dehra Dun & anr

1. Shri H.S. Ananthapadmanabha  
D-5, Sandal Research Centre  
Forest Research Laboratory Campus  
Mall eswaram  
Bangalore - 560 003

4. The Secretary  
Ministry of Environment & Forest  
Parivarjan Bhawan  
Lodi Road  
New Delhi - 110 003

2. Dr M.S. Nagaraja  
Advocate  
35 (Above Hotel Swagath)  
1st Main, Gandhinagar  
Bangalore - 560 009

5. Shri M.S. Padmarajaiah  
Central Govt. Stng Counsel  
High Court Building  
Bangalore - 560 001

3. The Director General  
Indian Council of Forestry,  
Research & Education  
Forest Research Institute & Colleges  
Dehra Dun - 248 001  
Uttara Pradesh

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith a copy of ORDER/STAN/ORDER/IN/ORDER/EX/ORDER/EX  
passed by this Tribunal in the above said application(s) on 8-2-89.

Encl : As above

*R. Venkatesh*  
DEPUTY REGISTRAR  
(JUDICIAL)

*Issued K. M. 9-2-89*

**In the Central Administrative  
Tribunal Bangalore Bench,  
Bangalore**

A. 709/88

H.S. Ananthapadmanabha

V/s The DG, ICFRE, Dehra Dun & anr

Dr M.S. Nagaraja

Order Sheet (contd)

M.S. Padmarajaiah

Date	Office Notes	Orders of Tribunal
	<p style="text-align: center;">TRUE COPY</p> 	<p style="text-align: center;"><b>KS PVC/PSM(A)</b> <b>8.2.1989</b></p> <p>Applicant by Dr. M.S. Nagaraja. Respondents by Shri M.S. Padmarajaiah.</p> <p>Dr. Nagaraja files a Memo praying for permission to withdraw this application to approach this Tribunal in the event he is overagain not promoted in pursuance of an order made by the Allahabad Bench of this Tribunal in Registration T.A. No.102/86 decided on 30th March, 1988 (P.P. Jain and others Vs. Union of India and others). We are of the view that this request of Dr. Nagaraja is fairly reasonable. We, therefore, dismiss this application as withdrawn by the applicant reserving liberty for the reasons filed in the Memo. But in the circumstances of the case, we direct the parties to bear their own costs.</p> <p style="text-align: right;">Sd -</p> <p style="text-align: right;">VC 8/2 M(A)</p> <p><i>R.A. Venkatesh</i> DEPUTY REGISTRAR (JDY) CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE</p>

